

and compulsory arbitration scheme. These instructions will be finalised as soon as the employees' organisations accept the scheme in principle.

Government Servants Conduct Rules

260. { Shri S. M. Banerjee:
 Shri Yashpal Singh;
 Shri Surendra Pal Singh:
 Shri Bhagwat Jha Azad:
 Shri P. R. Chakraverti:
 Shri K. N. Tiwary:
 Shri Sham Lal Saraf:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government Servants Conduct Rules were amended in 1964;
- (b) if so, the salient features of those amendments; and
- (c) whether some of the amendments have adversely affected the Government employees?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir,

(b) The salient features of the amendments are:

(i) fixation of responsibility on officers holding supervisory posts to ensure the integrity and devotion to duty of their subordinates;

(ii) prohibition of the exercise by all Government servants of their official position or influence to secure employment for members of their families in firms enjoying Government patronage;

(iii) prohibition of acceptance by Government Servants of free services, like transport, boarding, lodging etc. from persons other than their near relatives or personal friends not having official dealings with the Government servants, and acceptance of frequent or lavish hospitality from persons having official dealings or from industrial or commercial firms; and

(iv) the provision for submission by Government servants of periodical returns of their assets and liabilities

containing full particulars regarding both movable and immovable properties as well as debts and other liabilities.

(c) The revised Conduct Rules have only imposed certain new obligations on Government servants, particularly in respect of acceptance of gifts and submission of detailed returns of assets and liabilities.

Jobs in I.O.C.

261. { Shri S. M. Banerjee:
 Shri Yashpal Singh:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether a large number of employees from Private Oil Companies have applied for jobs in I.O.C.;
- (b) if so, the number of applications received up to 31st December, 1964; and
- (c) the number of those who have been offered jobs?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c) Altogether 505 and 93 applications for jobs have been received at the headquarters of the Marketing and Refineries Divisions of the Indian Oil Corporation up to December, 1964 from employees of private oil companies in India. Of these 122 persons in the Marketing Division and 38 persons in the Refineries Division have been offered jobs.

Sealing off East Pakistan Border

262. { Shri Surendra Pal Singh:
 Shri Suboon Hansda:
 Shri S. C. Samanta:
 Shri Indrajit Gupta:

Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that Governments of West Bengal and Assam have urged the Central Government to either seal off the border with East Pakistan or take over the responsibility of rehabilitating those